

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.545/96

Thursday, this the 4th day of June, 1998.

CORAM:

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER  
HON'BLE MR AM SIVADAS, JUDICIAL MEMBER

Rosamma Augustine,  
Senior Telephone Supervisor(O.P.)  
Lady Welfare Superintendent,  
Telephone Exchange, Panampally Nagar,  
Kochi-16. - Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. Chief General Manager,  
Telecom, Kerala Circle,  
Trivandrum.
2. General Manager,  
Telecom,  
Ernakulam, Kochi-31.
3. Assistant General Manager(Administration),  
Office of the General Manager,  
Telecom,  
Ernakulam, Kochi-31. - Respondents

By Advocate Mr MHJ David J, ACGSC

The application having been heard on 4.6.98, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

Applicant, a Senior Telephone Supervisor(O.P.) who is holding the post of Lady Welfare Superintendent, Telephone Exchange, Panampally Nagar, Kochi, is aggrieved by the refusal to post her for supervisory duties on the basis of seniority as reflected in the Circle Gradation List of Telephone Operators prepared consequent on the orders of the Tribunal in

O.A.414/91(A.1 seniority list). According to A.1 seniority list, applicant ranks above one T.A.Yamuna and Raichelamma Baby who have been granted supervisory duties by A.3 orders. Applicant prays for a direction to the respondents to consider her posting as Telephone Supervisor in supervisory capacity and for further promotion as Chief Telephone Supervisor in the scale Rs.2000-3200 on the basis of A.1 seniority.

2. Learned counsel for applicant submits that Grade.IV Chief Telephone Supervisor is now a Secondary Switching Area(SSA for short) cadre and in that cadre applicant is junior to Yamuna and Raichelamma Baby. This is also stated by the respondents in the reply statement. It is also agreed on both sides that promotion to the Chief Telephone Supervisor is to be made on the basis of SSA gradation list. However, learned counsel for applicant argues that the gradation list for the SSA has not been correctly prepared. That list, however, <sup>has</sup> not been produced by both sides. Accordingly, learned counsel for applicant submits that the applicant will be satisfied if she is permitted to approach the second respondent for redressal of her grievance. She may do so within 15 days of today. If such a representation is made by the applicant, the second respondent shall consider it and pass appropriate speaking orders within two months of its receipt.

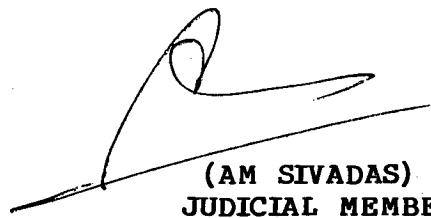
3. There is another prayer regarding her posting for supervisory duty. In that regard, respondents in their reply have stated that they have committed a mistake which has to be rectified. According to the learned counsel for applicant, since the posting of Yamuna is stated to be a mistake, for the same reason the posting of Raichelamma Baby would also be a mistake and if both these mistakes are rectified, the applicant would get

a chance of being posted for supervisory duty. Since the respondents themselves admit that the posting of Yamuna is a mistake, respondents shall pass correct orders within two months also considering the applicant's claim for posting for supervisory duty.

4. It is submitted that the applicant is all along continuing as Lady Welfare Officer. Till appropriate orders are passed by the second respondent in terms of the above directions, we direct that status quo as regards the applicant's continuance as Lady Welfare Officer shall be maintained.

5. The application is disposed of as aforesaid. No costs.

Dated, the 4th day of June, 1998.



(AM SIVADAS)  
JUDICIAL MEMBER



(PV VENKATAKRISHNAN)  
ADMINISTRATIVE MEMBER

trs/4698

List of Annexures

1. Annexure-A1: Relevant portion of Circle Gradation list of Telephone Operators dated 11.4.1994 issued by the 1st respondent.
2. Annexure-A3: Order No. ST/EK-225/8/VIP/125 dated 14.9.95 issued by the 3rd respondent.

...